

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRD REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Third Report of the Committee on Public Undertakings on Jute Corporation of India Limited—Jute and Exploitation of Jute Growers.

MATTERS UNDER RULE 377

(i) REPORTED CONTINUED CLOSURE OF SOME JUTE MILLS IN WEST BENGAL

SHRI SAUGATA ROY (Barrackpore): Sir, under rule 377, I wish to raise the following:

The Naihati Jute Mill and the Kinnisan Jute Mill in Hajinagar and Titagarh respectively, continue to be closed for over six months. The mills employ, together, over 10,000 people. The mills which were closed on the plea of labour unrest, are now pleading financial inability and financial stringency. The surprising thing is that no significant steps have been taken by the State and Central Governments to re-open the mills, even though six months have passed. The Naskarpara Jute Mill in Howrah which is under lock-out from September last, is on the verge of closure now. That is why I beg to draw the attention of the House, and through the House, of the Minister of Industry, to this matter for immediate re-opening of and takeover of these mills.

(ii) REPORTED VIOLATION OF SHILLONG AGREEMENT BY INDIAN SECURITY FORCE

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, under rule 377, I wish to raise the following:

13 hrs.

In blatant violation of the Shillong agreement, Indian Security Forces, stationed at Melori in Phek District, has arrested 18 members of the Naga group, and they are now in Kohima District jail. It is regrettable to hear the report that a resident of Kohima Transit Peace Camp, Hoshena Sema, was tortured to death and a bullet was fired upon him after the collapse. The operation had occurred when he was taken into custody

by the Indian Security Forces stationed at Melori in Phek district. The date of occurrence was 18-3-78.

The 18 members of the group who have been put inside Kohima Jail is led by Povezo D Soho and the group include one member from each Naga tribe viz. Zeliangrong, Shepumaramth, Chakhesang Angami. The persons involved were moving within the limit of peace keeping measures, which was quite within their rights according to understanding and their arrest and imprisonment by the Indian Security Forces is unlawful and illegal. This sort of action will bring setback in the relation that exists now. I would request the hon. Home Minister to make a statement on the same before this House either on Monday, or on Tuesday at the latest.

(iii) REPORTED INADEQUATE REPRESENTATION OF THE PEOPLE BELONGING TO SOCIALLY AND EDUCATIONALLY BACKWARD CLASSES IN SERVICES

SHRI B. P. MANDAL (Madhepura): Sir, a large number of socially and educationally backward classes of people are most inadequately represented in the Central and State Government services but, despite 30 years of independence, the State has failed to take any step to give them representation in the various services, although article 16(4) of the Constitution clearly lays down provision for giving them representation.

(iv) DECLARATION OF 14TH OF APRIL, THE BIRTHDAY OF LATE DR. AMBEDKAR, A NATIONAL HOL DAY

श्री रामजी लाल सुमन (गीरोजाबाद) :
अध्यक्ष महोदय, मैं नियम : 77 के अधीन
बाबा साहब डॉ० अम्बेदकर के जन्म दिवस
को राष्ट्रीय अदकाश घोषित किये जाने के